

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36 Janpath, New Delhi 110 001
(Tele No.23353503 FAX No.23753923)

No.L-7/145/(160)/2008-CERC

Dated the 24th September, 2010

PUBLIC NOTICE

Subject: Draft Amendment to Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009-Extension of Time for Receiving the Comments

1. The comments/suggestions/objections on the draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First amendment) Regulations, 2010 were invited to reach the undersigned by 25th September, 2010. Requests have been received for extension of time for submission of the comments.
2. The date for submission of the comments/suggestions/objections on the draft amendment regulation is extended till 10.10.2010.

sd/-
(Alok Kumar)
Secretary

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110 001
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No.L-7/145 (160)/2008-CERC

Dated: 3rd September, 2010

PUBLIC NOTICE

Subject: Draft Amendment to Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

In exercise of powers conferred under Section 178 of Electricity Act, 2003 (the Act), the Commission has made the draft regulations to amend the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009. The draft regulations along with an explanatory memorandum are annexed to this notice and can also be downloaded.

2. Notice is hereby given under sub-section (2) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897 that comments/suggestions/ objections on the draft regulations may be sent to the undersigned latest by 25th September, 2010.

3. The comments / suggestions / objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

sd/-
(Alok Kumar)
Secretary